

(11) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944 :—

(i) G.S.R. 1293 published in Gazette of India, dated the 2nd September, 1967, containing corrigendum to G.S.R. 1174 published in Gazette of India, dated the 5th August, 1967.

(ii) The Customs and Central Excise Duties Export Drawback (General) Fifty-second Amendment Rules, 1967, published in Notification No. G.S.R. 1345 in Gazette of India, dated the 9th September, 1967.

(iii) The Customs and Central Excise Duties Export Drawback (General) Fifty-first Amendment Rules, 1967, published in Notification No. G.S.R. 1406 in Gazette of India, dated the 16th September, 1967.

(iv) The Customs and Central Excise Duties Export Drawback (General) Fifty-third Amendment Rules, 1967, published in Notification No. G.S.R. 1407 in Gazette of India, dated the 16th September, 1967.

(v) G.S.R. 1409 published in Gazette of India, dated the 16th September, 1967 containing corrigendum to G.S.R. 1173 published in Gazette of India, dated the 5th August, 1967. [*Placed in Library, see No. LT-1582/67.*]

(12) A copy each of the following Notifications under section 38 of the Central Excise and Salt Act, 1944 :—

(i) The Central Excise (Twenty-first Amendment) Rules, 1967, published in Notification No. G.S.R. 1276 in Gazette of India, dated the 26th August, 1967.

(ii) The Central Excise (Twenty-second Amendment) Rules, 1967, published in Notification

No. G.S.R. 1464 in Gazette of India, dated the 30th September, 1967. [*Placed in Library, see No. LT-1583/67.*]

INDIAN ELECTRICITY (AMENDMENT)  
RULES, 1967

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): I beg to lay on the Table a copy of the Indian Electricity (Amendment) Rules, 1967, published in Notification No. G.S.R. 1254 in Gazette of India, dated the 26th August, 1967, under sub-section (3) of section 38 of the Indian Electricity Act, 1910. [*Placed in Library, see No. LT-1571/67.*]

COFFEE (FIFTH AMENDMENT) RULES 1967  
& NOTIFICATION UNDER SECTION 14 OF THE  
FORWARD CONTRACTS (REGULATION) ACT,  
1952

THE DEPUTY MINISTER IN THE  
MINISTRY OF COMMERCE (SHRI  
MOHD. SHAFI QURESHRI): I beg to lay  
on the Table—

(i) A copy of the Coffee (Fifth Amendment) Rules, 1967, published in Notification No. G.S.R. 1515 in Gazette of India, dated the 14th October, 1967, under sub-section (3) of section 48 of the Coffee Act, 1942. [*Placed in Library, see No. LT-1584/67.*]

(ii) A copy of Notification No. S.O. 3961 published in Gazette of India, dated the 2nd November, 1967, issued under section 14 of the Forward Contracts (Regulation) Act, 1952. [*Placed in Library, see No. LT-1585/67.*]

12.18 HRS.

PUBLIC ACCOUNTS COMMITTEE  
SIXTH, SEVENTH AND TENTH REPORTS

SHRI M. R. MASANI (Rajkot): I present the following Reports of the Public Accounts Committee :—

(1) The Sixth Report on Action taken by Government on the recommendations of the Committee contained in their Forty-third and Sixty-sixth

[Shri M. R. Masani]

Reports (Third Lok Sabha) relating to Posts and Telegraphs Accounts.

- (2) The Seventh Report on Action taken by Government on the recommendations of the Committee contained in their Forty-fourth and Forty-sixth Reports (Third Lok Sabha) relating to Revenue Receipts.
- (3) The Tenth Report on Action taken by Government on the recommendations of the Committee contained in their Forty-eighth Report (Third Lok Sabha) relating to Defence Services Accounts.

### ESTIMATES COMMITTEE

#### FIFTEENTH REPORT

SHRI P. VENKATASUBBAIAH (Nandyal) : I present the Fifteenth Report of the Estimates Committee on Action taken by Government on the recommendations contained in the Sixty-seventh Report of the Estimates Committee (Third Lok Sabha) on the erstwhile Ministry of Transport—Calcutta and Haldia Ports

### COMMITTEE ON PETITIONS

#### (i) FIRST REPORT

SHRI D. C. SHARMA (Gurdaspur) : I present the First Report of the Committee on Petitions.

#### (ii) EVIDENCE

SHRI D. C. SHARMA : I beg to lay on the Table a copy of the Evidence given before the Committee on Petitions.

12.19 Hrs.

### STATEMENT RE: PRIME MINISTER'S TOURS ABROAD

MR. SPEAKER : Prime Minister to make a statement on her recent tours abroad.

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : The statement is a long one,

consisting of 6½ pages. Would you like me to read it, or shall I lay it on the Table of the House ?

MR. SPEAKER : I think it is better to lay it on the Table.

SOME HON. MEMBERS : No questions ?

MR. SPEAKER : The statement is a long one. Therefore, the hon. Prime Minister is laying it on the Table. I have suggested to the Prime Minister that we must have a debate on foreign affairs and on this statement. Something was raised yesterday also. She has accepted the suggestion for a discussion. We will fix a convenient date for this discussion when all these questions can be asked.

SHRIMATI INDIRA GANDHI : I lay a copy of the statement on the Table. [Placed in Library, see No. 1586/67]

12.20 Hrs.

### BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH) : Sir, Government Business in this House during the week commencing 20th November, 1967, will consist of—

- (1) Further discussion of Report of the Education Commission and Report of the Committee of Members of Parliament on Education.
- (2) Consideration and passing of—
  - (i) The Displaced Persons (Compensation and Rehabilitation) Amendment Bill, 1967.
  - (ii) The Tea Districts Emigrant Labour (Repeal) Bill, 1967.
  - (iii) The Court-Fees (Delhi Amendment) Bill, 1967
- (3) Discussion on the food situation in the country on a motion to be moved by the Minister of Food and Agriculture.
- (4) Discussion on the situation arising out of the recent influx of Pakistani